

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2736
ANSWERED ON:31.08.2007
SETTING UP OF URBAN REGULATORY AUTHORITY
Nahata Smt. P. Jaya Prada

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to set up an urban regulatory authority;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAYMAKEN)

(a)to(c): No, Sir. As per Entry 5 of the State List in the 7th Schedule of the Constitution of India `Local Government` is a State subject. The regulation of private developers and builders comes under the purview of State Governments, Urban Local Bodies/Development Authorities who control their activities under the provisions of State Town & Country Planning/City Development Authority Acts. However, the Government is considering formulation of Real Estate Management (Regulation and Control) Bill which is at draft stage.